

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL


OA No.281/2005.

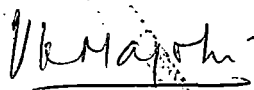
30.05.2006.

Mr. P. N. Jatti counsel for the applicant.
Mr. V. S. Gurjar counsel for the respondents.

Heard the Learned Counsel for the parties.

It is stated that the respondents have rejected the applicant's representation dated 28.6.2005. In this backdrop, Learned Counsel for the applicant seeks and is allowed to withdraw the OA with a liberty to challenge the orders passed by the respondents while rejecting applicant's representation. The OA stands disposed of accordingly.


(M. L. CHAUHAN)
JUDICIAL MEMBER


(V.K. MAJOTRA)
VICE CHAIRMAN

P.C./

Recd
on 1/6/06
Psh. V.S. Gurjar
1-6-06

Copies given vide
nos 348 & 349
2-6-06